

CBI Vs. Deepak Talwar & others.
CC No. 337/2019

23.07.2020

Present: None.

Application under Section 166-A Cr. P.C. for issuance of Letters Rogatory for conducting investigation at Republic of Singapore and British Virgin Islands (BVI) along with annexures received through court e-mail ID.

It be checked and registered.

Notice of the application be issued to IO and PP for CBI on their e-mail ID/WhatsApp for hearing through video conferencing on **25.07.2020 at 10.30 AM**

A copy of this order be also sent to the Computer Branch for uploading on the official website.

[Handwritten signature]
23/7/2020

(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
23.07.2020.

CBI Vs. Prasad Education Trust
RC No. 2172019A0009/CBI/ACU-V/AC-II/New Delhi
U/Sec. 120-B of IPC r/w sections 7, 8, 12 & 13(2) r/w 13(1)(d) of PC
Act, 1988

MA No. 2/2020

MA No. 3/2020

23.07.2020

Present: Sh. Harsh Mohan Singh, Ld. Sr. PP along with Inspt.
Dinesh Kumar.

Sh. Anil Kumar Kushwaha, Ld. PP for CBI along with Dy.
SP Sh. Surender Kumar Rohilla.

The matter has been taken up through video conferencing,
using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this
Court.

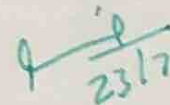
I have perused the application and heard Ld. PP for the CBI.

Application does not disclose any urgency. The functioning of
the courts is suspended in view of COVID19 pandemic. Hence, the
application is kept in abeyance and shall be taken up for
hearing/consideration as and when the courts resume normal functioning.

The application be put up along with the case titled as "CBI Vs.
I. M. Quddusi & Ors." which is already fixed on 19.08.2020.

On the request of Ld. PP for CBI, copy of this order sheet be
also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for
uploading on the official website.


23/7/2020

(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
23.07.2020.